

Compensation to Kith and Kin of those killed in terrorist violence

1125. DR. DASARI NARAYANA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to make it mandatory to pay compensation to kith and kin and dependents of those who are killed in terrorist violence and those killed in Police firing or riots;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) to (c) State Governments are providing relief to survivors and victims of terrorism in the form of *ex-gratia* payments. Government of Jammu and Kashmir is providing *ex-gratia* to the victims of militancy for death, injury etc. as per existing rules. The expenditure incurred by the Government of Jammu and Kashmir on this account is reimbursed to the State Government under the Scheme for reimbursement of Security Related Expenditure. The militancy affected North-Eastern States are also providing *ex-gratia* grant and gratuitous relief to the victims of extremist violence. This may also include special relief provided to civilians who are affected by large scale misery resulting out of militant activities. The reimbursement is subject to the rules provided in the SRE Scheme.

Moreover, the National Foundation for Communal Harmony, an autonomous body registered under Societies Registration Act, 1860, is providing assistance for physical and psychological rehabilitation of the children of victims of communal, caste and ethnic violence. The Central Government has provided the initial Corpus Fund.

Non-plan Expenditure of Uttaranchal

† 1126. SHRI MANOHAR KANT DHYANI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question 3496 in the Rajya Sabha on 18th April, 2001 and state:

† Original notice of the question was received in Hindi.

(a) the total non-plan expenditure against the total revenue of the State of Uttaranchal and the manner in which the State propose to bridge the gap between these two;

(b) whether the Central Government have intervened in the division of the public debt and public accounts;

(c) whether Uttaranchal will have to share the liabilities in proportion to 4.50 percent of its population; and

(d) the total amount of annual interest calculated on the basis of this percentage?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) The estimated revenue of the State of Uttaranchal for the year 2000-2001 was Rs. 745 crores and the non-plan expenditure for the same period was Rs. 3026.36 crores. The gap between the revenue and expenditure has to be handled by the Government of Uttaranchal through an efficient and prudent resource management.

(b) The apportionment of public debt and public account is being done after verification by the Accountant General. Till now an amount of about Rs. 2590 crores i.e., about Rs. 1,606.85 crores of Central loans, Rs. 695.7787 crores of market borrowing and about Rs. 286.84 crores of small savings borrowing have been apportioned to the State of Uttaranchal.

(c) Apportionment of public accounts and Public debt between the Successor States of Uttar Pradesh and Uttaranchal are to be made in the ratio of population in accordance with Section 49 of the Uttar Pradesh Reorganisation Act, 2000. The share of Uttaranchal comes to approximately 5.03%, which is in proportion to the population of Uttaranchal *vis-a-vis* Uttar Pradesh.

(d) An amount of Rs. 530.68 crores has been provided in the budget of Uttaranchal for the year 2001-2002 for servicing the interest on debt including the interest on provident fund.